

(c) In Dhanbad district against the target of 6000 beneficiaries under IRDP during 1982-83, 5941 were covered upto 15.3.83. This works out to 99% and cannot be called poor. As regards NREP, as already stated district-wise information is not available. According to the information furnished by Government of Bihar there is no report of starvation death from any part of the State.

(d) Does not arise.

**Regularisation of Casual Labour/
Muster Roll Workers**

9559. SHRI AMAR ROYPRADHAN : Will the Minister of SPORTS be pleased to state :

(a) whether it is a fact that casual labour/muster roll workers are being appointed by his Ministry or Department/Subordinate Offices under his Ministry;

(b) if so, the number of such employees in his Ministry as well as in each Department and Subordinate Offices under his Ministry;

(c) whether their services are not being regularised even after the lapse of considerable period; if so, the reasons therefor; and

(d) what action Government propose to take in respect of regularisation of their services instead of keeping them as only casual labours or muster roll workers for years together ?

THE MINISTER OF PARLIAMENTARY AFFAIRS, SPORTS AND WORKS AND HOUSING (SHRI BUTA SINGH) : (a) to (d) No casual labourer on daily wage basis is engaged in the Department of Sports or in the National Service Scheme Offices. As regards, the 192 Nehru Yuvak Kendras, there is provision to engage watch and ward and sweeping staff from contingencies. On an average two persons per Nehru Yuvak Kendra are engaged under this

provision. No Group 'D' posts stand sanctioned for the Nehru Yuvak Kendras and regularisation of personnel is possible only against duly sanctioned posts. Until such time as the present position continues, no action for regularisation will be possible.

**Regularisation of Casual Labour/
Muster Roll Workers**

9560. SHRI AMAR ROYPRADHAN : Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state :

(a) whether it is a fact that casual labour/muster roll workers are being appointed by his Ministry or departments/subordinate offices under his Ministry;

(b) if so, the number of such employees in his Ministry as well as in each department and subordinate offices;

(c) whether their services are not being regularised even after the lapse of considerable period; if so, the reasons therefor; and

(d) what action Government propose to take in respect of regularisation of their services instead of keeping them as only casual labours or muster roll workers for year together?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI BHAGWAT JHA AZAD) : (a) Casual labour is employed as and when required for casual work.

(b) According to available information, the number of casual labour employed by various offices of this Ministry is given in the attached statement.

(c) and (d) Action to regularise their services is taken from time to time in terms of Government instructions on the subject.

Statement

Ministry of Food and Civil Supplies

S. No.	Name of the Department/Office	Number of Casual Labour Employed
DEPARTMENT OF FOOD		
1.	Department of Food	6
2.	<i>Attached Office</i>	
	Directorate of Sugar	1
3.	<i>Subordinate Offices :</i>	
	(i) Indian Grain Storage Institute, Hapur and its field stations	20
	(ii) National Sugar Institute, Kanpur	82
	(iii) Regional Office of Food and Nutrition Board, New Delhi	2
	(iv) Regional Office of Food and Nutrition Board, Calcutta	1
	(v) Quality Control Cell, Hyderabad	1
DEPARTMENT OF CIVIL SUPPLIES		
1.	Department of Civil Supplies	9
2.	<i>Attached Office</i>	
	Directorate of Vanaspati	5
3.	<i>Subordinate Offices :</i>	
	(i) Maptol, Calcutta	1
	(ii) Maptol, Delhi	1
	(iii) Regional Reference Standard Laboratory, Bhubaneshwar	1